

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:6867
ANSWERED ON:17.05.2012
COMPENSATION SOLATIUM IN LIEU OF ACQUISITION OF LAND
Panda Shri Prabodh

Will the Minister of RAILWAYS be pleased to state:

- (a) the salient features of the Policy/Act under which the compensation/solatium is paid to the affected persons in lieu of the land acquired for various railway projects in the country;
- (b) the details of the admissibility and the rate/ amount of the compensation/solatium paid for the said purpose under the existing rules;
- (c) whether the Railways propose to revise the existing rate/ amount of compensation/solatium; and
- (d) if so, the details thereof and the time by which it is likely to be implemented?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA)

(a) to (d): The land for Railway Projects is acquired under Land Acquisition Act, 1894 and also under the Railway (Amendment) Act, 2008. The land loser is entitled to full amount of compensation based on market value of the land in addition to solatium as specified in the said Acts. At present, there is no proposal to amend the Railway (Amendment) Act, 2008.